

**GOVERNMENT OF INDIA  
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2328  
ANSWERED ON:05.02.2014  
RTI ACT IN KENDRIYA BHANDAR  
Ram Shri Purnmasi;Singh Shri Sushil Kumar

**Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether Kendriya Bhandar is under the ambit of RTI Act;
- (b) if so, the reasons for non-furnishing of information under RTI by misinterpreting Supreme Court judgement dated 7 October, 2013 and the action taken in this regard;
- (c) whether the Government proposes to forward the Hon`ble Supreme Court`s Judgement to Department of Legal Affairs for their expert legal opinion; and
- (d) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL,PUBLIC GRIVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER`S OFFICE. (SHRI V. NARAYANASAMY)

(a) to (d) The matter regarding applicability of RTI Act, 2005 to Kendriya Bhandar in the light of Hon'ble Supreme Court judgement dated 7.10.2013 in Civil Appeal No.9017 of 2013 – Thalapallam Ser. Coop. Bank Ltd and others vs State of Kerala and others, has been referred to Department of Legal Affairs (DOLA), Ministry of Law and Justice for their expert legal opinion.